

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 49284/2024

[Arising out of impugned final judgment and order dated 27-05-2024 in CWP No. 28829/2022 27-05-2024 in CWP No. 27265/2022 passed by the High Court of Punjab & Haryana at Chandigarh]

CENTRAL BUREAU OF INVESTIGATION & ORS.

Petitioner(s)

VERSUS

ABHISHEK SOIN & ANR.

Respondent(s)

(IA No. 273948/2024 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 49283/2024

(IA No. 278140/2024 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 60578/2024 (II-B)

(FOR ADMISSION and I.R.

IA No. 27694/2025 - CONDONATION OF DELAY IN FILING)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Santosh Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Raman Yadav, Adv.
Mr. Yogya Rajpurohit, Adv.
Mr. Vivek Gupta, Adv.

For Respondent(s) Mr. Aditya Dewan, Adv.
Ms. Sowmya Saikumar, Adv.
Ms. Udit Singh, AOR

Mr. Damanbir Singh Sobti, Adv.
Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Mr. Ayush Kashyap, Adv.

Ms. Misha Rohtagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Arguments heard.

It is submitted that in similar matter being SLP(Crl.)
No.7735/2024, we have reserved orders on 21.01.2025.

Accordingly, we direct these matters to be tagged with
SLP(Crl.) No.7735/2024 for passing orders.

We also make it clear that the Additional Solicitor
General's offices must furnish their written submissions for the
matters reserved, as aforesaid, at the earliest.

(SWETA BALODI)
AR-CUM-PS

(ANJALI PANWAR)
COURT MASTER (NSH)